



**THE
JAMMU & KASHMIR GOVERNMENT GAZETTE**

Vol. 131] Jammu, Fri., the 14th Dec., 2018/23rd Agra., 1940. [No. 37-6

Separate paging is given to this part in order that it may be filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW,
JUSTICE AND PARLIAMENTARY AFFAIRS

(Legislation Section)

Jammu, the 14th December, 2018.

The following Act has been assented to by the Governor on 14th December, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR STATE COMMISSION FOR
PROTECTION OF WOMEN AND CHILD RIGHTS
ACT, 2018**

(Governor Act No. XLVI of 2018)

[14th December, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of India.

An Act to provide for the constitution of a State Commission for Protection of Women and Child Rights and Courts for providing speedy trial of offences against women and children or of violation of women and child rights and for matters connected therewith or incidental thereto.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows :—

CHAPTER I

Preliminary

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir State Commission for Protection of Women and Child Rights Act, 2018.

(2) It shall come into force on such date as the Government may, by notification in the Government Gazette, appoint.

2. *Definitions.*—In this Act, unless the context otherwise requires,—

- (a) “Act” means the Jammu and Kashmir State Commissions for Protection of Women and Child Rights Act, 2018 ;
- (b) “Chairperson” means the Chairperson of the Commission ;
- (c) “child rights” includes the children’s rights adopted in the United Nations Convention on the Rights of the Child on the 20th November, 1989 and ratified by the Government of India on the 11th December, 1992 ;
- (d) “Commission” means the Jammu and Kashmir State Commission for Protection of Women and Child Rights constituted under section 3 ;

- (e) "Government" means the Government of Jammu and Kashmir ;
- (f) "Member" means the member of the Commission and includes the Chairperson ;
- (g) "notification" means the notification issued under this Act and published in the Government Gazette ;
- (h) "Prescribed" means prescribed by rules made under this Act ;
- (i) "State" means the State of Jammu and Kashmir.

CHAPTER II

State Commission for Protection of Women and Child Rights

3. *Constitution of State Commission for Protection of Women and Child Rights.*—(1) The Government shall constitute a body to be known as the State Commission for Protection of Women and Child Rights to exercise the powers conferred on, and to perform the functions assigned to it, under the Act.

(2) The Commission shall consist of the following members namely :—

- (a) a whole time Chairperson to be nominated by the Government from amongst the eminent persons, who have done outstanding work for protection and welfare of women and children ; and
- (b) Four members nominated by the Government, out of whom one member shall be permanent and a woman and three part time members, out of whom at least two shall be women committed to the cause of women and child rights

